

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 457 OF 2001.

ALLAHABAD, THIS THE 11<sup>TH</sup> DAY OF NOVEMBER 2005

HON'BLE MR. A.K. SINGH, MEMBER-A

Harl Shankar son of late  
Machaloo, resident of D/76 Dharipurwa  
Malin Basti, Nau Basta, Post Nau Basta, Kanpur City.

..... Applicant

(By advocate : Shri M.K. Mishra)

V E R S U S

1. Union of India through Secretary, Ministry of Defence,  
South Block, New Delhi.
2. The General Manager,  
Ordnance Equipment Factory, Kanpur (U.P)

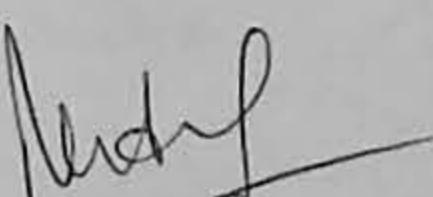
..... Respondents

(By Advocate : Shri Saumitra Singh)

O R D E R

By this O.A., the applicant has prayed for direction to the respondents to consider the claim of the applicant for appointment on compassionate grounds as his father the sole bread winner for the family had died in harness.

2. According to the applicant, his father was permanent Beltman in Ordnance Equipment Factory, Kanpur U.P. and he died ~~while~~ in harness. Learned counsel for the applicant submitted, he had filed a



representation on 19.6.1999 (Annexure No.7) to the Competent Authority i.e. respondent NO.2 for his appointment on compassionate grounds but the aforesaid representation has not so far been decided.

3. Learned counsel for the respondents has no objection if they are directed to dispose of the representation as per Rules.

4. After hearing counsels for both the parties, I am of the view that this O.A. should be decided at the admission stage itself without calling for a counter from the to the respondent No.2 i.e. the General Manager, Ordnance Equipment Factory, Kanpur

Hence

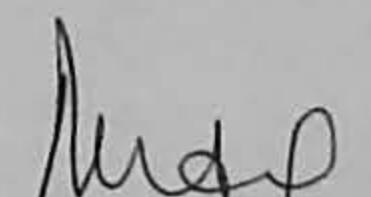
(U.P). ~~I direct the respondent~~ with the consent of

~~the~~ <sup>wel</sup> ~~the~~ <sup>under</sup> ~~respondents~~ <sup>k</sup>  
~~respondents~~ <sup>are</sup> ~~directed~~ <sup>as per m/s</sup> ~~to~~ <sup>h</sup> ~~decide~~ <sup>h</sup> ~~the~~ <sup>h</sup> ~~representation~~ <sup>h</sup> ~~of~~ <sup>h</sup> ~~the~~ <sup>h</sup> ~~applicant~~ <sup>h</sup>

expeditiously as possible preferably within a period of 2 months from the date of the order. To facilitate an early decision, the applicant should file a fresh representation before the respondents alongwith a copy of O.A. immediately.

5. The O.A. is disposed of with the direction as aforesaid.

No costs.



Member-A